Statement

Comparative Pass Percentage of Kendriya Vidyalayas, Jawahar Novodaya Vidyalayas and Private Independent Schools for the year 2004-05

Category of	Class X		Class XII	
Schools	Year		Year	
	2004	2005	2004	2005
KVS	90.35	89.62	92.62	92.47
JNVS	91.43	90.82	87.68	87.08
Government Schools	45.54	44.55	73.15	73.31
Govt. Aided Schools	59.27	58.27	77.15	75.25
Private Independent Schools	84.83	85.87	80.46	81.28
Overall	72.22	74.60	76.00	77.80

Comparative Pass Percentage for Delhi only

Category of	Class X		Class XII	
Schools	Year		Year	
	2004	2005	2004	2005
KVS	93.13	90.82	97,49	96.39
JNVS	92.31	93.92	94.59	90.54
Government Schools	50.77	48.03	77.82	76.44
Govt. Aided Schools	59.27	58.27	77.15	75.25
Private Independent Schools	87.10	86.36	89.59	89.46

Prohibition of Dowry

*14. SHRI MOTILAL VORA: SHRI JANARDAN DWIVEDI.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether the Supreme Court has made a suggestion to Government to make such a provision which would make it mandatory for all male Government employees to furnish a statement on whether they have accepted dowry and if so, the details thereof;
- (b) whether Government would make any such provision for the common people also so that the evil practice of dowry may be eradicated;
 - (c) if so, by when; and
 - (d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir. In the judgement of the Supreme Court dated 2nd May, 2005 in Writ Petition (Civil) No. 499 of 1997. Union of India and the State Governments were directed to consider whether appropriate rules cannot be framed for compelling males, seeking government employment, to furnish information on whether they had taken dowry and if taken, whether the same has been made over to the wife as contemplated by section 6 of the Dowry Prohibition Act, 1961 and for calling for such information also from those already in employment.

(b) to (d) No, Sir. The Government does not contemplate making any such provision for the common man other than those already included in the Dowry Prohibition Act, 1961. As per the Act, giving, demanding or taking of dowry are punishable offences. The Dowry Prohibition (Maintenance of Lists of Presents to the Bride and Bridegroom) Rules, 1985 have also been notified.

Metro Rail Services

- *15. SHRI R.P GOENKA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that a proposal has been formulated to make metro rail a part of the public transport system for all major cities having a population of over 50 lakhs; and
- (b) if so, the details thereof, including an outline of the plan if any, drawn up, for execution over the next ten years, the States which have opted for and the cities identified for creating the metro infrastructure and the pattern of funding evolved therefor?